

P-24021/33/2019-IPR-VI
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR-CIPAM Section

Udyog Bhawan, New Delhi.
Dated: 17th November, 2022

ORDER

Subject: Deputation of Mr. Mohit, Senior Examiner of Trademarks and GI, TMR Delhi for participating in the 10th session of the Committee on WIPO Standards (CWS), to be held in Geneva, at the headquarters of WIPO, from November 21 to 25, 2022 (excluding travel time).

Sanction of the President is hereby accorded to the deputation of Mr. Mohit, Senior Examiner of TM and GI, TMR Delhi for participating in the 10th session of the Committee on WIPO Standards (CWS), to be held in Geneva, at the headquarters of WIPO, from November 21 to 25, 2022 (excluding travel time).

2. The tour will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The above-mentioned participant would be entitled to the following expenditure:

Air fare	As per entitled class
Airport tax (If any)	As per actuals
Daily allowances	As admissible
Hotel accommodation	As applicable
Contingency	As per norms
Local Transport (including airport drop and pickup)/Mobile Phone	To be provided by PMI, Geneva
Excess Baggage	As per norms
Business Centre Facilities	On actual basis
Enforced halts including lodging and transport	As per entitlement

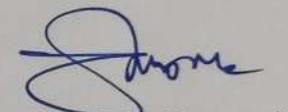
4. The other entitlements of the officer including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.

5. The cost on travel, DSA, hotel accommodation in respect of Mr. Mohit will be borne by Government of India during the period of his deputation. DSA etc. may be paid to him by PMI, Geneva. Hotel accommodation will be arranged by the PMI, Geneva. This sanction will be treated as an authority for the payment.

6. The officer will furnish a report on his visit after return from abroad.

7. All admissible expenditure in respect of Mr. Mohit towards Air passage/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debit to the Major Head 3475, Minor Head 00.102, Office of CGPDTM and GIR – 11.01, FTE – 12, under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2022-23.

8. This issues with the concurrence of SS & FA vide Note No. 72 dated 17 -11-2022 of File No. P-24021/33/2019-IPR-VI (Computer No. 30310).


(Deepak Kumar)
Assistant Director

To:-

The Pay & Accounts Officer (PAO),
DPIIT,
Udyog Bhawan,
New Delhi.

Copy to:

1. Ms.Garima Paul, First Secretary, Permanent Mission of India to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland. Email: eco.genevapmi@mea.gov.in
2. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
3. The Joint Secretary, Central Europe Division, Ministry of External Affairs, Jawaharlal Nehru Bhavan, New Delhi.
4. The Principal Director of Audit, AGCW&M, AGCR Building, IP Estate, New Delhi.
5. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhavan, New Delhi.
6. PSO to SIIT/PS to JS(SS)/PS to CGPDTM/PS to DS(KT)
7. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File